

ITEM NO.24

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
20751/2014

(Arising out of impugned final judgment and order dated 18/10/2013  
in ON No. 26793/2013 passed by the Customs Excise And Service Tax  
Appellate Tribunal, South Zonal Bench, Bangalore)

COMMISSIONER OF CENTRAL EXCISE BANGALORE

Petitioner(s)

VERSUS

M/S ASEA BROWN BOVERI LTD.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling  
SLP and office report)

Date : 18/12/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Ranjit Kumar, Solicitor General  
Ms. Binu Tamta, Adv.  
Mr. Tara Chand Sharma, Adv.  
For Mr. B. Krishna Prasad, Adv.

For Respondent(s) Mr. Prashanth S. Shivadass, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

Mr. Prashanth S. Shivadass, learned counsel, accepts  
notice on behalf of the sole respondent.

Tag with SLP (C) 25857 of 2011.

(Jayant Kumar Arora)  
Sr. P.A.

(Sneh Bala Mehra)  
Assistant Registrar